

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAGMA INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Magma Industries Limited
2.	Date of incorporation of corporate debtor	21/05/1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- UP-II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24129UP1999PLC024442
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No 10 Ground Floor TC Square market, Arya Samaj Road Mahaveer Chowk, Muzaffarnagar, Uttar Pradesh-251001
6.	Insolvency commencement date in respect of corporate debtor	09.04.2026 (copy of the order was received on 15.04.2026)
7.	Estimated date of closure of insolvency resolution process	12/10/2026 (from the receipt of the NCLT Order copy)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajesh Srivastava Reg: IBBI/IPA-001/IP-P-01998/2020-2021/13138
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A3/302, Tower 3, Silver City Purvanchal, Sector 93, Noida, Uttar Pradesh-201304 Email ID: rajesh1701@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: A3/302, Tower 3, Silver City Purvanchal, Sector 93, Noida, Uttar Pradesh-201304 Email ID: cirp.magma@gmail.com
11.	Last date for submission of claims	29/04/2026 (from the receipt of the NCLT Order copy)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 b. NA

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the Magma Industries Limited on 09/04/2026 (copy of the order received on 15/04/2026).



The creditors of **Magma Industries Limited** are hereby called upon to submit their claims with proof on or before **29/04/2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Rajesh Srivastava
Interim Resolution Professional
in the matter of
Magma Industries Limited

IBBI Reg No.: IBBI/PA-001/IP-P-01998/2020-21/13138

AFA NO.: AA1/13138/02/311226/108605

AFA VALIDITY: December 31, 2026

Email Id: cirp.magma@gmail.com, rajesh1701@gmail.com

KARVY FINANCE

Corporate Office: M/s. Karvy Financial Services Limited, Unit No 6 & 7, Andheri Industrial Estate, Off Veera Desai Road, Next to ABB Co. Ltd. Andheri (West), Mumbai - 400053,
 Auction Place At: Gauri Associates, Shop No 15, Block 17, 2nd Floor, Shoe Market, Sanjay Place, Agra - 282002
 Contact Person - Anil Dubey - Email: anil.dubey@karvyfinance.com; Contact No.: 9891872258

PUBLIC NOTICE FOR SALE UNDER PRIVATE TREATY

(SALE NOTICE FOR SALE OF IMMOVABLE ASSETS BY WAY OF PRIVATE TREATY UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 READ WITH PROVISIONS TO RULES 8(6) & 9(1) UNDER SECURITY INTEREST (ENFORCEMENT) RULES, 2002.)

In exercise of powers conferred under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Security Interest (Enforcement) Rules, 2002 and pursuant to the possession of the secured assets of the borrower(s)/ mortgagors mentioned hereunder, the public and all concerned including the concerned borrowers/mortgagors, their legal heirs/ representatives, as the case may be are hereby informed that offers are invited by the Karvy Financial Services Ltd for purchase of the properties listed below.

Whereas the authorized officer of the Karvy Financial Services Ltd has decided to sell the property described herein below on "AS IS WHERE IS BASIS" AND "AS IS WHAT IT IS BASIS" AND "WHATEVER THERE IS BASIS" BY WAY OF PRIVATE TREATY under rules 8 & 9 of the said Act,

Name Of Borrower	Auction Date	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price (RP)	Earnest Money Deposit (EMD) Date & Amount (10% of RP)	Total Loan Outstanding as on 12th April 2026
Loan Code No. 512810 Borrower & Co-Borrowers 1. Sachin Gupta, 2. Manju Gupta 3. Ramesh Chandra Gupta 4. Rahul Gupta	18th May 2026	30th April 2021 & Rs 26,26,703/-	Property bearing Plot no 7, Nagar Nilgum No-31A/170A/1, Khasra No 420, Measuring area 50.16 Sq.Mts situated at Janjeet Nagar, Phase 2 Shamsabad Road, Agra	Rs. 919000/- (Rupees Nine Lakh Ninety Thousand Only).	Rs. 91900/- (Rupees Ninety One Thousand Nine Hundred Only) & 15th May 2026	Rs. 5325413/- (Rupees Fifty Three Lakhs Twenty Five Thousand Four Hundred and Thirteen only)

IMPORTANT TERMS & CONDITIONS:

- The intending bidders should be present in person for the Private Treaty and participate personally and give a declaration in writing to the effect that he/she is bidding for himself/herself.
- The intending bidders may obtain the Tender Forms from Gauri Associates, Shop No 15, Block 17, 2nd Floor, Shoe Market, Sanjay Place, Agra - 282002
- The intending bidders should submit their bids only in the tender form prescribed in sealed envelopes addressed to the Authorized Officer, M/s. Karvy Financial Services Limited, together with a Pay Order/Demand Draft for an EMD of 10% of the Reserve Price, drawn in favour of "Karvy Financial Service Limited" on or before 6p.m. of Private Treaty sale hereby notified. The Demand Draft will be returned to unsuccessful bidders
- For document verifications, intending purchaser may visit: Gauri Associates, Shop No 15, Block 17, 2nd Floor, Shoe Market, Sanjay Place, Agra - 282002
- The Property/ies is sold on "AS-IS-WHERE-IS" AND "AS-IS-WHAT-IS" AND "WHATEVER THERE IS BASIS" BY WAY OF PRIVATE TREATY.
- The Sealed Tenders will be opened in the presence of the intending bidders by 3p.m. of Private Treaty Sale hereby notified. Though in general the same will be by way of closed tenders, the Authorized Officer may, at his sole discretion, conduct an Private Treaty among the interested bidders who desire to Quote a bid higher than the one received in the closed tender process, and in such an event, the sale shall be conferred on the person making highest bid. The sale, however, is subject to confirmation of M/s. Karvy Financial Services Limited.
- The successful bidder shall have to pay/ deposit twenty five per cent (25%) (inclusive of EMD paid) of the sale amount immediately on the same day or not later than next working day on completion of sale and the balance amount of seventy five per cent (75%) within 15 days from the date of confirmation of Sale, failing which the initial deposit of 25% shall be forfeited. At any cost it shall not be refunded. The property shall forthwith be put up again and resold, after the issue of fresh proclamation of sale.
- The Sale Certificate will be issued by the Authorized Officer in favor of the successful purchaser only after receipt of the entire Sale consideration within the time limit stipulated herein.
- The Successful purchaser shall bear the charges/fees payable for conveyance, such as stamp duty, Registration Fee etc., as applicable under law.
- The Successful bidder should pay the statutory dues (lawful house tax, Electricity Charges and other Dues), TDS, GST if any, due to Government, Government undertaking and Local bodies.
- The Authorized Officer has absolute right to accept or reject Tender or Bid any or all the offers and adjourn/postpone/cancel the Private Treaty without assigning any reason thereof and also modify any terms and conditions of the sale without assigning any reason thereof and also to modify any terms and conditions of the sale without any prior notice.

Place : Agra
 Date : 15.04.2026

Sd/-
 Authorized Officer
KARVY FINANCIAL SERVICES LIMITED

KARVY FINANCE

Corporate Office: M/s. Karvy Financial Services Limited , 301, 3rd Floor, Gujrals house, 167 CST Road, Kolivry Area Village, Kalina, Santacruz (E), Mumbai - 400098. Email :- anil.dubey@karvyfinance.com; Contact No.: 9891872258

PUBLIC NOTICE FOR AUCTION CUM SALE

SALE NOTICE THROUGH AUCTION UNDER SARFAESI ACT, 2002 CUM NOTICE TO SALE TO BORROWERS/GUARANTORS, RULE 8(6) UNDER SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

In exercise of powers conferred under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Security Interest (Enforcement) Rules, 2002 and pursuant to the possession of the secured assets of the borrower(s)/ mortgagors mentioned hereunder, the public and all concerned including the concerned borrowers/mortgagors, their legal heirs/ representatives, as the case may be are hereby informed that offers are invited by the Karvy Financial Services Ltd for purchase of the properties listed below.

Whereas the authorized officer of the Karvy Financial Services Ltd has decided to sell the property described herein below on "AS IS WHERE IS BASIS" AND "AS IS WHAT IT IS BASIS" AND "WHATEVER THERE IS BASIS" under rules 8 & 9 of the said Act, through public auction.

Name Of Borrower	Auction Date	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price (RP)	Earnest Money Deposit (EMD) Date & Amount (10% of RP)	Total Loan Outstanding as on 12th April 2026
Loan Code No. 512894 Borrower & Co-Borrowers 1. Geeta Devi, 2. Raj Kaim 3. Lalitesh Kaim, 4. Nisha Kaim 5. Sahil Kaim	4th May 2026	17th Aug 2023 & Rs. 4553520/-	Property Bearing Plot No 46/755, measuring area 70.24 Sq.Mts. situated at Ram nagar Jagdish Pura, Agra	Rs. 1455000/- (Rupees Fourteen Lakh Fifty Five Thousand Only)	Rs. 145500/- (Rupees One Lakh Forty Five Thousand Five Hundred Only) & 1st May 2026	Rs. 6865092/- (Rupees Sixty Eight Lakh Sixty Five Thousand and Ninety Two Only)

IMPORTANT TERMS & CONDITIONS:

- The intending bidders should be present in person for the Auction and participate personally and give a declaration in writing to the effect that he/she is bidding for himself/herself.
- The intending bidders may obtain the Tender Forms from the Manager, from Gauri Associates, Shop No 15, Block 17, 2nd Floor, Shoe Market, Sanjay Place, Agra-282002
- The tenders/ offerers/ prospective bidders/ purchasers should submit their offer along with earnest money deposit (EMD) as referred in column (E) by way of demand draft or pay order favoring M/s Karvy Financial Services Ltd, payable at Chennai Branch in sealed envelope mentioning "Offer for purchase of the Immovable Properties/Property" so as to reach with our authorized officer/person Anil Dubey Mobile : 9891872258 on or before the last date for bids before 3.00 p.m. The amount of EMD paid by the successful bidder shall be adjusted towards the sale price.
- For document verifications, intending purchaser may visit: from Gauri Associates, Shop No 15, Block 17, 2nd Floor, Shoe Market, Sanjay Place, Agra - 282002.
- The Property/ies is sold on "AS-IS-WHERE-IS" AND "AS-IS-WHAT-IS" AND "WHATEVER THERE IS" basis.
- The Sealed Tenders will be opened in the presence of the intending bidders on date of Auction of Tender-cum-auction Sale hereby notified. Though in general the same will be by way of closed tenders, the Authorized Officer may, at his sole discretion, conduct an open Auction among the interested bidders who desire to Quote a bid higher than the one received in the closed tender process, and in such an event, the sale shall be conferred on the person making highest bid. The sale, however, is subject to confirmation of M/s. Karvy Financial Services Limited.
- The successful bidder shall have to pay/ deposit twenty five per cent (25%) (inclusive of EMD paid) of the sale amount immediately on the same day or not later than next working day on completion of sale and the balance amount of seventy five per cent (75%) within 15 days from the date of confirmation of Sale, failing which the initial deposit of 25% shall be forfeited. At any cost it shall not be refunded. The property shall forthwith be put up again and resold, after the issue of fresh proclamation of sale.
- The Sale Certificate will be issued by the Authorized Officer in favor of the successful purchaser only after receipt of the entire Sale consideration within the time limit stipulated herein.
- The Successful purchaser shall bear the charges/fees payable for conveyance, such as stamp duty, Registration Fee etc., as applicable under law.
- The Successful bidder should pay the statutory dues (lawful house tax, Electricity Charges and other Dues), TDS, GST if any, due to Government, Government undertaking and Local bodies.
- The Authorized Officer has absolute right to accept or reject Tender or Bid any or all the offers and adjourn/postpone/cancel the Auction without assigning any reason thereof and also modify any terms and conditions of the sale without assigning any reason thereof and also to modify any terms and conditions of the sale without any prior notice.

Place : Agra
 Date : 15.04.2026

Sd/-
 Authorized Officer
KARVY FINANCIAL SERVICES LIMITED



Dehradun Zonal Office, 1072, Ashirwad Tower, 2nd Floor, Bullpur Road, Sunder Vihar, Chakrata Road, Dehradun-248001
 Head Office : Lokmangal, 1501, Shivajinagar, Pune-5

APPENDIX-IV (RULE -8 (1)) POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the Bank of Maharashtra under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Sub-Section (12) of Section 13 read with rule 8 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice(s) on the dates mentioned against each account calling upon the respective Borrowers/ Guarantors/ Mortgagors to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice(s). The Borrowers/Guarantors/Mortgagors having failed to repay the amount, notice is hereby given to the Borrowers/ Guarantors/ Mortgagors and the public in general that the undersigned has taken Possession of the property/ies described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned against each property. The Borrowers/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Bank of Maharashtra for the amounts and interest thereon. The Borrowers/ Guarantors/ Mortgagors attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Branch/ Borrower/ Mortgagor/Guarantor	Description of Mortgaged Movable Property	Amount outstanding as on the date of demand notice	Date of Demand Notice
1.	Branch : Roorkee Borrower : Mr. Julfikar S/o Mr. Jareef, Add.- Opposite APEX SCHOOL, Village Bhagwanpur, Chandanpur Landhaura-Roorkee-Distt. Haridwar- Uttarakhand-247664. Guarantor: Mr. Furkan S/o Mr. Jareef, R/o- Village Bhagwanpur Chandanpur Landhaura -Roorkee-Distt. Haridwar- Uttarakhand-247664.	Residential plot, comprised in Part of Khasra No. 969 & 968 of Khata No. 336, admeasuring 2235.87 sq. feet, i.e. 207.80 sq. mtr, located at Abadi Village Bhagwanpur, Chandanpur, Pargana Manglore, Tehsil, Roorkee, Distt. Haridwar, Uttarakhand-247664 in the name of Julfikar S/o Mr. Jareef vide sale deed registered through Vahi 1, Zild 5,885 pages 185 to 208 at sl No. 5808 registered before Sub Registrar II, Roorkee. Bounded as following:- North- Landhaura Manglore Road-Side Measuring- 31 feet 03 inch, East- Plot of Jubair Ahmed-Side Measuring-83 feet 06 inch, West- Plot of Sh. Gulshana-side measuring 66feet 02 inch, South- Agriculture Land of Sh. Satish Kumar-Side Measuring-31 feet 03 inch.	Rs. 39,06,756.00 + interest thereon at contractual rate in the account number w.e.f. 29.01.2026 along with penal interest @2% and other charges/expenses	29.01.2026 Date of Possession Notice affixed 15.04.2026
Type of Possession				
Symbolic				
2.	Branch : Roorkee Borrower : 1.M/s Kohinoor Traders (Through Proprietor) Mr. Julfikar S/o Mr. Jareef. Address-1: Opposite Apex School, Village Bhagwanpur, Chandanpur Landhaura-Roorkee, Distt. Haridwar- Uttarakhand-247664. Address-2: Village Bhagwanpur Chandanpur, Landhaura, Roorkee, Distt. Haridwar, Uttarakhand-247664.	Residential plot, comprised in Part of Khasra No. 969 & 968 of Khata No. 336, admeasuring 2235.87 sq. feet, i.e. 207.80 sq. mtr., located at Abadi Village Bhagwanpur, Chandanpur, Pargana Manglore, Tehsil, Roorkee, Distt. Haridwar, Uttarakhand-247664 in the name of Mr. Julfikar S/o Mr. Jareef vide sale deed registered through Vahi 1, Zild 5,885 pages 185 to 208 at sl No. 5808 registered before Sub Registrar II, Roorkee. Bounded as following:- North- Landhaura Manglore Road-Side Measuring- 31feet 03 inch, East- Plot of Jubair Ahmed- Side Measuring-83feet 06 inch, West- Plot of Sh. Gulshana- side measuring 66feet 02 inch, South- Agriculture Land of Sh. Satish Kumar-Side Measuring-31 feet 03 inch.	Rs. 20,34,916.00 + interest thereon at contractual rate in the account number w.e.f. 29.01.2026 along with penal interest @2% and other charges/expenses	29.01.2026 Date of Possession Notice affixed 15.04.2026
Type of Possession				
Symbolic				
3.	Branch : Ramnagar Borrower : Mrs. Farjana W/o Mr. Naushad ,Address:- House No. 129, Salman Colony, Rampur, Roorkee-247667.	Equitable Mortgage of residential plot comprised in part Khasra no. 118 Min, Village Rampur Musthakam, within the limits of Gram Panchayat Rampur, Pargana, and Tehsil Roorkee District Haridwar admeasuring 803 sq ft. i.e. 74.62 sq. mtr. along with construction thereon, in the name of Mrs. Farjana W/o Mr. Naushad as per sale deed registered vide Wahi No. 1, zild 7070, pages 173 to 200 at Sl no. 13567, registered before Sub-Registrar II, Roorkee on 26.12.2022. Bounded as:- East- Plot of seller, West- Rasta 12 ft. wide, North- Plot of seller, South- Raasta 15 ft. wide.	Rs. 4,90,572.00 + interest thereon at contractual rate in the account number w.e.f. 29.12.2025 along with penal interest @2% and other charges/expenses	29.12.2025 Date of Possession Notice affixed 15.04.2026
Type of Possession				
Symbolic				

Date: 15.04.2026 Place: Dehradun Authorised Officer, Bank of Maharashtra



PUBLIC NOTICE FOR INVITING BIDS FOR SALE OF MOVABLE INVENTORIES LYING AT SECURED ASSET

M/s Tata Capital Limited ("TCL"), acting in its capacity as Secured Creditor under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act), hereby invites sealed bids from interested parties for the purchase of movable assets/inventories lying at the below-mentioned secured asset. The sale of movable inventories shall be conducted on an "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS", and "WITHOUT RECOURSE" basis. Location of Secured Asset / Movable Inventories: House No. 110-A/3, Ground Floor, Krishna Nagar, Safdarjung Enclave, New Delhi - 110029.

Important Information: Inventory Details:

Sl. No.	Description of Movable Inventories	Quantity
1	Dining Table with 5 Chairs	1
2	Sofa Set	1
3	Gas Cylinder	2
4	Refrigerator	1
5	Table	1
6	Ceiling Fan	2
7	Wall Fan	2
8	Microwave	1
9	LED TV	1
10	Wooden Shoe Rack	1
11	Chimney	1
12	Inverter	1
13	Water RO System	1
14	Ladder	1
15	Gas Stove (Fixed)	1
16	Split AC Units (Indoor)	4
17	Split AC Units (Outdoor)	2

Important Terms & Conditions:

- Inspection: interested bidders may inspect the inventories at the above location on working days prior to submission of bids, with prior appointment.
- Submission of Bids: Bids must be submitted in sealed envelopes in the prescribed format.
- Acceptance of Bid: TCL reserves the absolute right to accept or reject any or all bids without assigning any reason whatsoever.
- No Warranty: TCL does not provide any warranty or guarantee regarding the condition, quantity, or quality of the inventories.
- Encumbrances: The bidder shall verify any statutory liabilities, if applicable. TCL shall not be responsible for the same.
- Removal of Goods: The successful bidder shall be responsible for dismantling, lifting, and transportation of the inventories at their own cost and risk.
- Timeline for Removal: All inventories must be removed within 7 (seven) working days from the date of issuance of sale confirmation/ intimation by TCL.
- Default Clause: In case of failure to remove the inventories within the stipulated time, TCL reserves the right to forfeit the sale consideration and/or take appropriate action.

Key Dates:
 Last Date & Time for Submission of Bids: 23rd April 2026, by 14:00 hrs.
 Contact information:
 For bid forms, inspection scheduling, and further details, please contact:
 Mr. Devraj Singh
 Mobile No.: +91-9999316585
 For and on behalf of
 M/s TATA CAPITAL LTD. (TCL)
 Place: Delhi
 Date: 16-04-2026

Sd/- Authorized Officer
 Tata Capital Limited

GE VERNOVA T&D INDIA LIMITED
 Regd. Office: A - 18, First Floor, Okhla Industrial Area, Phase-II, New Delhi, Delhi, 110020

NOTICE is hereby given that the following share certificates for 4000 Shares has/have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course. Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the Shareholder	Folio No.	No. of shares (F.V. Rs 2/-)	Certificate No.(s)	Distinctive No.(s) From - To
RAMESH CHANDRA GHOSE (Deceased)	02070152	4000 (F.V. Rs2/-)	244568	1933396 -1937395

Date: 15/04/2026 Name of the Claimants: RANADEEP GHOSE
 Place: Kolkata, WEST BENGAL AMITESH GHOSE

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAGMA INDUSTRIES LIMITED

RELEVANT PARTICULARS

Sr.	Name of corporate debtor	Magma Industries Limited
1.	Name of corporate debtor	Magma Industries Limited
2.	Date of incorporation of corporate debtor	21/05/1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-UP-II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24129UP1999PLC024442
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No 10 Ground Floor TC Square market, Anya Samaj Road Mahaveer Chowk, Muzaffarnagar, Uttar Pradesh-251001
6.	Insolvency commencement date in respect of corporate debtor	09/04/2026 (copy of the order was received on 15/04/2026)
7.	Estimated date of closure of insolvency resolution process	12/10/2026 (from the receipt of the NCLT Order copy)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajesh Srivastava Reg: IBBI/PA-001/PP-01998/2020-21/13138
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A3/302, Tower 3, Silver City Purnanchal, Sector 93, Noida, Uttar Pradesh-201304. Email ID: rajesh1701@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: A3/302, Tower 3, Silver City Purnanchal, Sector 93, Noida, Uttar Pradesh-201304. Email ID: cirp.magma@gmail.com
11.	Last date for submission of claims	29/04/2026 (from the receipt of the NCLT Order copy)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://bbi.gov.in/home/downloads Physical Address: same as above in point no. 10, B. NA.

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the Magma Industries Limited on 09/04/2026 (copy of the order received on 15/04/2026). The creditors of Magma Industries Limited are hereby called upon to submit their claims with proof on or before 29/04/2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Mr. Rajesh Srivastava
 Interim Resolution Professional
 in the matter of
 Magma Industries Limited
 IBBI Reg No. : IBBI/PA-001/PP-01998/2020-21/13138
 AFA NO. : AA/113138/02/311226/106055
 AFA VALIDITY: December 31, 2026
 Email ID: cirp.magma@gmail.com, rajesh1701@gmail.com

PROTECTING INVESTING FINANCING ADVISING

Aditya Birla Housing Finance Limited
 Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266
 Branch Office: Aditya Birla Housing Finance Limited No N/17, 1st Floor, Vijaya Building Barakhamba Road, New Delhi - 110001
 1. ABHFL: Authorized Officer MANDEEP LUTHRA - 9999009978 & INDERJEET - 9354801402.
 2. Auction Service Provider (ASP): - M/S e-Procurement Technologies Pvt. Ltd. (AuctionTiger) Mr. Ram Sharma - Contact No. 8000023297 & 9265562819

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.

Whereas the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor had taken possession of the following Secured assets pursuant to notice issued under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co. Borrowers. Notice is hereby given to the public in general and in particular to the Borrowers and Co. Borrowers that e-auction of the following property for realization of the debts due to the Aditya Birla Housing Finance Limited will be held on "As is Where is" and "As is What is" Basis.

Sr No.	Name of the Borrowers & Co. Borrowers	Description of Properties/ Secured Assets	Amount as per Demand Notice	Reserve Price	EMD	Date of Inspection	Last EMD Date	Date of E-Auction
1.	GOLU KUMAR & SONIA SETHI NPA DATE: 01-08-2025 Possession Date: 21-03-2026	ALL THAT PIECE AND PARCEL OF BUILT-UP UNIT NO.202 ON SECOND FLOOR, FRONT SIDE, WITHOUT ROOF/TERRACE RIGHTS, AREA MEASURING 86 SQ.YDS. i.e. 71,9046 SQ. MTRS., BUILT ON ABOVE MENTIONED PROPERTY BEARING NO. RZ-II/125-A, OUT OF TOTAL AREA MEASURING 170 SQ.YDS., i.e. 142,137 SQ. MTR., OUT OF KHASRA NO. 79/4, SITUATED IN THE REVENUE ESTATE OF VILLAGE PALAM, DELHI ESTATE DELHI, COLONY KNOWN AS MAHAVIR ENCLAVE, NEW DELHI-110045, AND BOUNDED AS: EAST: REAR RHS UNIT/GALI, WEST: STREET 15FT. WIDE, NORTH: FRONT LHS UNIT NO.201/PROPERTY NO. H-3/125-D, SOUTH: PROPERTY NO.3/124	INR 5031455/- (Rupees Fifty Lakhs Thirty One Thousand Four Hundred Fifty Nine Only) dated 12-08-2025	INR 4568400/- (Rupees Forty Five Lakh Sixty Eight Thousand Four Hundred Only)	INR 456840/- (Rupees Four Lakh Fifty Six Thousand Eight Hundred Forty Only)	06-05-2026 between 11:00 am to 04:00 pm	07-05-2026	08-05-2026
2.	PARDEEP PARDEEP & PRIYANKA PRIYANKA NPA DATE: 02-12-2025 Possession Date: 10-04-2026	ALL THAT PIECE AND PARCEL DDA BUILT UP FREE HOLD MIG FLAT BEARING NO.46, SECOND FLOOR, AREA MEASURING 70 SQ. MTRS., IN BLOCK AND POCKET-D-5, SITUATED AT SECTOR-15, ROHINI NORTH WEST DELHI, 110085	INR 10007746/- (Rupees One Crore Seven Thousand Seven Hundred Forty Six Only) dated 10-12-2025	INR 11273540/- (Rupees One Crore Twelve Lakh Twenty Seven Thousand Three Hundred Fifty Four Only)	INR 1127354/- (Rupees Eleven Lakh Twenty Seven Thousand Three Hundred Fifty Four Only)	06-05-2026 between 11:00 am to 04:00 pm	07-05-2026	08-05-2026
3.	KUNDAN KUMAR & SONMATI DEVI NPA DATE: 01-11-2025 Possession Date: 27-01-2026	ALL THAT PIECE AND PARCEL OF PLOT NO. 40 OUT OF KHASRANO. 40/12, PLOT AREA OF 45 SQ.YD. SITUATED IN VILLAGE HASTSAL, KNOWN AS DEFENCE COLONY, MOHAN GARDEN, UTTAM NAGAR, DELHI 110059 AND BOUNDED AS: EAST: PART OF PLOT, WEST: PART OF PLOT, NORTH: PART OF PLOT, SOUTH: GALI	INR 3389039/- (Rupees Thirty Three Lakh Eighty Nine Thousand Thirty Nine Only) dated 18-11-2025	INR 3605175/- (Rupees Thirty Six Lakh Sixty Five Thousand Seven Hundred Seventy Only)	INR 360517/- (Rupees Three Lakh Sixty Thousand Five Hundred Seventeen Only)	07-05-2026	08-05-2026	
4.	NIKHIL TIWARI & MAMTA DEVI NPA DATE: 01-11-2025 Possession Date: 31-01-2026	ALL THAT PIECE AND PARCEL OF PROPERTY THIRD FLOOR WHICH IS BUILT TOWARDS FRONT SIDE WITHOUT ITS ROOF TERRACE RIGHTS OUT OF PROPERTY BEARING NO RZ-661-A, AREA MEASURING 100 SQ. YDS. I.E. 83.61 SQ MTR. OUT OF KHASRA NO.617, SITUATED IN THE REVENUE EASTATE OF VILLAGE NASIRPUR DELHI STATE DELHI COLONY KNOWN AS KALILASH PURI, PALAM COLONY, NEW DELHI-110045 AS UNDER BOUNDED:- EAST : OTHER'S PROPERTY, WEST : PROPERTY NO. 617, SOUTH : REAR SIDE FLAT/GALI 8FT WIDE, NORTH : GALI 16.1/2 FT. WIDE	INR 5851744/- (Rupees Fifty Eight Lakh Fifty One Thousand Seven Hundred Forty Four Only) dated 18-11-2025	INR 6277500/- (Rupees Sixty Two Lakh Seventy Seven Thousand Five Hundred Fifty Only)	INR 627750/- (Rupees Sixty Two Lakh Seventy Seven Thousand Five Hundred Fifty Only)	07-05-2026	08-05-2026	
5.	RISHABH JAIN, ARUN KUMAR JAIN, JYOTI TRADERS & PUSHPA JAIN NPA DATE: 03-10-2025 Possession Date: 26-12-2025	ALL THAT PIECE AND PARCEL OF FLAT NO. GF-1, GROUND FLOOR FRONT SIDE, M.L.G. WITHOUT ROOF RIGHTS, HAVING COVERED ADMEASURING 700.00 SQ. FT BUILT ON PLOT NO. C-218, BLOCK-C, KHASRANO. 429, SLF. VED VIHAR, HADBAST VILLAGE SADULLABAD PARGANA LONI TEHSIL & DISST., GHAZIABAD, 201102 AND BOUNDED AS: EAST: ROAD 9 MTR. WIDE, WEST: PLOT NO. C-						

